GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:755 ANSWERED ON:27.02.2015 COMPETITION COMMISSION OF INDIA Chudasama Shri Rajeshbhai Naranbhai;Singh Shri Ganesh;Singh Shri Ravneet;Singh Shri Sunil Kumar

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the aims and objectives of setting up of Competition Commission of India (CCI) along with the rights/obligations of CCI;

(b) whether the CCI has achieved the said aims and objectives, if so, the details thereof and if not, the reasons therefor;

(c) the number of cases examined and decisions taken by the CCI during each of the last three years and the current year;

(d) whether the CCI has imposed penalties on some companies for unfair business practices during the said period, if so, the details thereof, company-wise;

(e) whether the penalties imposed by CCI on the said companies have been paid by them within the prescribed time limit, if so, the details thereof and if not, the reasons therefor, company-wise along with the steps taken/being taken by the CCI to recover penalties from such companies in an effective and stringent manner; and

(f) whether the CCI has taken any decision for anti-competitive agreements under the Competition Act, 2002 during the said period, if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) & (b) The Competition Commission of India (CCI) has been set up under the provisions of the Competition Act, 2002 to prevent practices having appreciable adverse effect on competition; to promote and sustain competition in markets; to protect the interest of consumers; and to ensure freedom of trade carried on by other participants in markets in India.

Information has been received in the Commission from diverse sectors of the economy including infrastructure, public sector, hi-tech, real estate etc. In cases, where the matter has 'prima-facie' found to be in violation of the Competition Act, 2002, reference has been sent to the Director General (DG), CCI to investigate the matter. On receipt of the report of the DG, the Commission has proceeded to pass Orders u/s 27 of the Competition Act or close the matter u/s 26 (6) of the Act.

(c) The information is as under:

Year No. of cases No. of cases Pending received decided 2011-12 93 119 70 2012-13 94 82 82 2013-14 115 95 102 2014-15 107 84 125

(d) & (e) Penalty of Rs. 12,474 crore has been imposed on 351 companies, out of which 92.48 crore has been realized. Penalty amounting to Rs.12292.57 crore has been stayed and penalty of Rs. 61.10 crore has been dismissed by the Competition Appellate Tribunal/Courts. CCI takes action as per law for recovery of penalties. Details of penalties imposed/paid/stayed etc., company-wise, are attached as per Annexure.

(f) During the said period, the Commission has taken numerous decisions to check anti-competitive agreements and issued final orders u/s 27 of the Competition Act, 2002. All final orders are uploaded on the website of the Commission for information.